

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 2756/2002

Wednesday, this the 23rd day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman  
Hon'ble Shri M P Singh, Member (A)

Rajbir Gaur  
B-394, Gali No.19  
Bhajan Pura, Delhi-53

..Applicant

(By Advocate: Shri Bharat Bhushan)

Versus

1. Medical Superintendent  
Safdarjung Hospital  
New Delhi-29
2. Principal & Medical Supdt.  
Vardhman Mahavir Medical College &  
Safdarjung Hospital, New Delhi-29
3. Head of the Office of Vardhman  
Mahavir M.C. & Safdarjung Hospital  
New Delhi-29
4. Head of the Deptt. of Anaesthesia  
VMMC & Safdarjung Hospital, New Delhi-29

All c/o Safdarjung Hospital  
Ring Road, New Delhi-29

..Respondents

O R D E R (ORAL)

Justice V S Aggarwal:

The applicant had joined as a Stretcher Bearer in the year 1997. On 13.8.2002, he was served with a letter removing from training. Thereafter, it was followed by another letter of 20.8.2002 placing him under suspension.

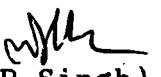
2. In this regard, the applicant has already submitted a representation dated 11.9.2002 and no decision as yet has been taken.
3. At this stage, therefore, without expressing any opinion on the merits of the matter, we direct that



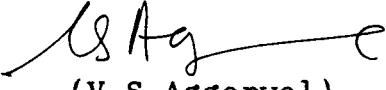
(3)

respondent No.2 will decide the representation of the applicant by passing a speaking order preferably within a period of three months from the date of receipt of a certified copy of the present order.

4. Subject to aforesaid, OA is disposed of.

  
(M P Singh)  
Member (A)

/sunil/

  
(V S Aggarwal)  
Chairman

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